

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(6)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/08/2017 AT 10.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/44/ (IB)/2017
NAME OF THE PETITIONER(S) : SPX FLO TECHNOLOGY INDIA PVT LTD
NAME OF THE RESPONDENT(S) : ORCHID CHEMICALS PHARMACEUTICALS LTD
UNDER SECTION : 433 (e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

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| 1. | M.R. PREETHI for Radhima Cheema and Catherine Monisha. | for Petitioner. | M.R. Dthj |
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| 2. | Sathish For MR. NANCHILL J RAJKUMAR. | For Respondent. | |
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ORDER

Counsel representing both the parties are present and made submissions that the parties have entered into a compromise and in the process the respondent has filed a memo giving the schedule of payment wherein he has agreed to pay the amount claimed in instalments. Accordingly he has made the first instalment as per the schedule of payment and the rest of the amount is to be made in 5 instalments as specified in the said memo. Counsel for petitioner also submitted that the proposal is acceptable to the party and have no objection to close the matter. The memo is taken on record. In view of the settlement, the matter stands closed.

(K. Anantha Padmanabha Swamy)
Member (Judicial)